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Government of India
Ministry of Finance
(Department of Revenue)

.....

New Delhi: The 30th May:1980

NOTIFICATION
INCOME TAX

No.3448(F.No.398/1/80-ITCC): In pursuance of sub-clause(iii) of clause (44) of Section 2 of the Income tax Act, 1961(43 of 1961), the Central Government hereby authorises Shri P.I.Shukla, being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri P.I.Shukla takes over charge as Tax Recovery Officer.

Sd/-

(H. Venkataraman)

Deputy Secretary to the Government of India

The Manager
Government of India Press
New Delhi

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(H. Venkataraman)

Deputy Secretary to the Government of India

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